

14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

R.A.No. 58 of 2000 in OA.No.348 of 1999.
S.R.No. 2610/2000

DATE OF ORDER:18-7-2000.

Between:

Zamin Ali.Applicant

and

1. Union of India, Rep. by Chief Master General, Dak Sadan, Hyderabad-500 001.
2. Director of Postal Services, O/o Chief Postmaster General, Andhra Pradesh Circle, Hyderabad.
3. Manager Mail Motor Service, (Postal), Koti, Hyderabad-500 001.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.B.S.A.Satyanarayana

COUNSEL FOR THE RESPONDENTS : Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

Heard the learned Counsel Mr.B.S.A.Satyanarayana for the Applicant and the learned Standing Counsel Mr.M.C. Jacob for Mr.B.Narsimha Sharma, for the Respondents.

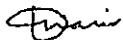
.....2

2. On hearing the learned Counsel for the Applicant, nothing emerges whether the judgment in question suffers from any error apparent on the face of the record or on the face of the Judgment. It is also not alleged and shown whether any material which was not available at the initial stage has now come to the knowledge of the applicant which may have any bearing on the conclusions arrived at in the Judgment. The applicant's Counsel's submission relate to the merits of the case. In such cases, it is well settled that the Review Petition cannot be entertained.

3. Hence, there is no case for reviewing the Judgment delivered by this Tribunal in OA.No.348 of 1999, dated 29-5-2000.

4. Hence, the RA is dismissed. No costs.


(R.RANGARAJAN)
MEMBER (A)


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 18th day of July, 2000

Dictated in the Open Court

DSN